



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jun/202526/5

DATED: 17/06/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jun/202526/5 dated 17/06/2025 of Norms Committee - I for the year 2025-26 was held on 17/06/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
3	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Randheep Thakur, Jt.DGFT	DGFT
2	Ms. B. Kruti, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001380AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case regarding review of ad-hoc norms fixed in respect of AA No. 0711001201 dated 31-05-2021 as per agenda and **decided to modify the ad-hoc norms fixed earlier in NC-1 meeting dated 05.12.2024** as per comments of Consultant (SKB) dated 17.06.2025, as under:

SL NO	ITEM OF EXPORT	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LID (119579838 (NET CONTENT OF IMPORT ITEM IS 365670.683 KGS)	COLD ROLLED STAINLESS STEEL SHEETS 430BA + B & W WITH PVC.	446118.20 KGS INCLUSIVE OF 22.0% WASTAGE ON THE NET WEIGHT OF THE COLD ROLLED STAINLESS STEEL SHEETS 430BA + B & W WITH PVC IN THE EXPORT PRODUCT.

NOTE:

1. Wastage on the net weight of imported stainless steel with PVC in the export product.
2. The grade of imported stainless steel should match the grade of stainless steel used in the export product.
3. The thickness of the imported cold-rolled stainless-steel sheets 430 BA+B & W with PVC should match the thickness of the product being exported.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MECAMIDI HPP INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00004651AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Jun/202526/5
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Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006797AM25
RA File Number	092404000346 AM20
Licence No and Date	0910068054/01/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006804AM25
RA File Number	092404000344 AM20
Licence No and Date	0910068053/01/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006392AM25
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided **to call for** the following information as per comments of concerned TE:

1. Blow up diagram of export products.
2. Dimensional drawings/diagram of parts manufactured from imported raw materials.
3. Complete dimensions of all raw material imports, weight of each piece, number of pieces.
4. Appendix-4E duly certified by Chartered Engineer and CA certificate for production consumption.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Sheet layout diagram of the material indicating the wastage during blanking.
8. GST invoice of scrap disposal.
9. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		

1.											
2.											
Case stands deferred											

Case No.	9 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006404AM25
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Copy of the earlier decision of the Norms Committee along with justification for review of the same. 2. Blow up diagram of export products. 3. Dimensional drawings/diagram of parts manufactured from imported raw materials. 4. Complete dimensions of all raw material imports, weight of each piece, number of pieces. 5. Appendix-4E duly certified by Chartered Engineer and CA certificate for production consumption. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. Sheet layout diagram of the material indicating the wastage during blanking. 9. GST invoice of scrap disposal. 10. Following data in Excel sheet for raw material imported:	

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											
2.											
Case stands deferred											

Case No.	10 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006006AM25
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006444AM25
RA File Number	092404000187 AM21
Licence No and Date	0910068937/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006445AM25
RA File Number	092404000189 AM21
Licence No and Date	0910068940/07/07/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	14 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006446AM25
RA File Number	092404000190 AM21
Licence No and Date	0910068933/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006447AM25
RA File Number	092404000191 AM21
Licence No and Date	0910068941/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006791AM25
RA File Number	092404000300 AM21

Licence No and Date	0910069154/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006806AM25
RA File Number	092404000302 AM21
Licence No and Date	0910069152/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006807AM25
RA File Number	092404000301 AM21
Licence No and Date	0910069153/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM REVIW00001327AM26
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 17.06.2025as under: Export Product 1-Add "3636550 nos.' & Export Product 2-Add "1850815 nos." Import -Add " strips /coils" in both items 1- 30350 kg. after recovery 2-12832 kg. after recovery Note: - Grade& thickness of import items will be the same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	20 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006403AM25
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Copy of the earlier decision of the Norms Committee along with justification for review of the same.
2. Blow up diagram of export products.
3. Dimensional drawings/diagram of parts manufactured from imported raw materials.
4. Complete dimensions of all raw material imports, weight of each piece, number of pieces.
5. Weight of each Export Product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. GST invoice of scrap disposal.
9. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		

					product						
1.											
2.											
Case stands deferred											

Case No.	22 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00005404AM25
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00004888AM25
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	24 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001306AM26
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments of Consultant (SKB) dated 17.06.2025, as under:

Sl No	Item of Export	Item of Import	Quantity to be allowed
1	LID (9544000 Nos Net Content of Import Item is 291855.520 Kgs)	COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC SLIT EDGE 0.30 MM x 820 MM x 1055 MM	356063.73 KGS INCLUSIVE OF 22% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL SHEETS, 430 BA+B & W WITH PVC IN THE EXPORT PRODUCT

NOTE:

1. Wastage on the net weight of imported stainless steel with PVC in the export product.
 2. The grade of Stainless Steel should match the grade of the stainless steel in the export product.
 3. The thickness of the imported cold-rolled stainless-steel sheets 430 BA+B & W with PVC should match the thickness of the product being exported.
- RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Jun/202526/5		
Case Status	Case Approved		
Party Name	GENESIS PACKAGING PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025		
HQ File Number	HQRNORM REVIW00001305AM26		
RA File Number	07AX04000161 AM23		
Licence No and Date	0711004029/19/05/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed earlier as per comments of Consultant (SKB) dated 17.06.2025, as under:			
Sl No	Item of Export	Item of Import	Quantity to be allowed
1	LID (NET CONTENT OF IMPORT ITEM IS 145927.761 KGS)	COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC SLIT EDGE0.30 MM x 820 MM x 1055 MM	178031.87 KGS INCLUSIVE OF 22.0% WASTAGE ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC IN THE EXPORT PRODUCT.

NOTE:

1. Wastage on the net weight of imported stainless steel with PVC in the export product.
2. The grade of imported stainless steel should match the grade of stainless steel used in the export product.
3. The thickness of the imported cold-rolled stainless-steel sheets 430 BA+B & W with PVC should match the thickness of the product being exported.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006452AM25
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00005395AM25
RA File Number	09AX04000487 AM23
Licence No and Date	0911003582/05/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00000718AM26
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00006399AM25
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Copy of the earlier decision of the Norms Committee along with justification for review of the same. 2. Blow up diagram of export products. 3. Dimensional drawings/diagram of parts manufactured from imported raw materials. 4. Complete dimensions of all raw material imports, weight of each piece, number of pieces. 5. Weight of each Export Product. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

8. GST invoice of scrap disposal.

9. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											
2.											

Case stands deferred

Case No.	31 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	32 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the Factory Visit Report of Technical Team.	

Case No.	34 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23

Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the Factory Visit Report of Technical Team.	

Case No.	35 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

Date	
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this case pertains to clubbing of AA Nos. 0911004866 & 0911005480 for export of ROCKET MOTOR 160 LONG (PRO43). The Committee also noted that the firm has obtained SCOMET Authorisation Number 0101006413 dated 01/12/2022 for the export of the said item. After deliberating upon the case, the Committee **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.06.2025, as under:

AA NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
0911004866 DATED 25.04.2023	ROCKET MOTOR 160 LONG (PR043)	1500 NOS	FIN HOLDER ASSEMBLY, PN 12438-2350-51	1290 NOS
0911005480 DATED 25.07.2023				210 NOS
			AERODYNAMIC COVER, PN 12438-2515	1478 NOS
			SHORT SCREW, PN 12441-2301	11824 NOS
			SPIN SCREW, PN 12443-2003	1478 NOS

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the information furnished in reply letters and application is inconsistent and incomplete. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	39 / NC/1/MEET/Jun/202526/5			
Case Status	Case Approved			
Party Name	PREMIER EXPLOSIVES LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025			
HQ File Number	HQRNORM APPLY 00004628AM24			
RA File Number	09AX04000314 AM24			
Licence No and Date	0911005480/25/07/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and noted that this case pertains to clubbing of AA Nos 0911004866 & 0911005480 for export of ROCKET MOTOR 160 LONG (PRO43). The Committee also noted that the firm has obtained SCOMET Authorisation Number 0101006413 dated 01/12/2022 for the export of the said item. After deliberating upon the case, the Committee decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025, as under:				
AA NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
0911004866 DATED 25.04.2023	ROCKET MOTOR 160 LONG (PR043)	1500 NOS	FIN HOLDER ASSEMBLY, PN 12438-2350-51	1290 NOS
				210 NOS

0911005480 DATED 25.07.2023			AERODYNAMIC COVER, PN 12438- 2515	1478 NOS
			SHORT SCREW, PN 12441-2301	11824 NOS
			SPIN SCREW, PN 12443-2003	1478 NOS
RA concerned may take suitable consequential action accordingly.				

Case No.	40 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET DIVISION.	

Case No.	41 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	42 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the review filed by the applicant is not clear. There is no clarity on review required and rationale for review. This needs to be clearly stated and supported by documents. Accordingly, the committee decided to call for the above clarification from the applicant within 15 days. Case stands deferred.	

Case No.	44 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred

Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000310AM25
RA File Number	03AX04000181 AM25
Licence No and Date	0311033186/18/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00000220AM26
RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: “There is a discrepancy in the data provided under Annexure-F. The unit of measurement (UOM) for the export item is mentioned in kilometers (KM), whereas the input item is recorded in meters. Upon multiplying the export quantity with the length of optical fiber, the resulting figure does not align with the stated UOM in meters and appears to be in kilometers instead.The applicant is required to submit the revised calculation sheet under Annexure-F with appropriate corrections.” Case stands deferred	

Case No.	46 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM REVIW00005727AM25
RA File Number	07AX04000599 AM25
Licence No and Date	0711011851/22/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001022AM26
RA File Number	24AX04000165 AM25
Licence No and Date	2411003733/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.06.2025, as under:	
Export Product: CONNECTING ROD M21J – PREMACH – 860 Nos.	

Import item: 34 CRNIMO6 MOD_A Round Dia 35mm

Net wt. of each export product: 0.280 Kg.

Total no. of export product: 860

701.932 Kg of import item may be allowed inclusive of wastage after recovery.

RA concerned may take suitable consequential action accordingly.

Case No.	49 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001023AM26
RA File Number	24AX04000256 AM25
Licence No and Date	2411003884/18/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001024AM26
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25
Licence No and Date	0311037798/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001025AM26
RA File Number	24AX04000306 AM25
Licence No and Date	2411003953/23/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	54 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00003919AM25
RA File Number	08AX04001276 AM25
Licence No and Date	0811013091/29/10/2024
Norms Committee Decision: The Committee considered the case as per agenda. The Committee noted from the comments of MHI that Information furnished by the firm in DL reply is incomplete. There is ambiguity and inconsistency in weights mentioned in application, calculation sheet Annexure 1 attached to it and reply letter. As such, on the recommendation of MHI, the Committee decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with allthe relevant documents relating to import and export materials. Case stands deferred.	

Case No.	55 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00003920AM25
RA File Number	08AX04001275 AM25
Licence No and Date	0811013092/29/10/2024
Norms Committee Decision: The Committee considered the case as per agenda. The Committee noted from the comments of MHI that Information furnished by the firm in DL reply is incomplete. There is ambiguity and inconsistency in weights mentioned in application, calculation sheet Annexure 1 attached to it and reply letter. As such, on the recommendation of MHI, the Committee decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with allthe relevant documents relating to import and export materials.	

Case stands deferred.

Case No.	56 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00003956AM25
RA File Number	08AX04001277 AM25
Licence No and Date	0811013127/30/10/2024
Norms Committee Decision: The Committee considered the case as per agenda. The Committee noted from the comments of MHI that Information furnished by the firm in DL reply is incomplete. There is ambiguity and inconsistency in weights mentioned in application, calculation sheet Annexure 1 attached to it and reply letter. As such, on the recommendation of MHI, the Committee decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with all the relevant documents relating to import and export materials. Case stands deferred.	

Case No.	57 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001138AM26
RA File Number	31AX04000277 AM25
Licence No and Date	3111004074/12/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00001026AM26
RA File Number	24AX04000339 AM25
Licence No and Date	2411004028/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM REVIW00000328AM26
RA File Number	31AX04000272 AM25
Licence No and Date	3111004120/26/11/2024
Norms Committee Decision:	

.Case deferred for the comments of TE.

Case No.	61 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00004518AM25
RA File Number	31AX04000303 AM25
Licence No and Date	3111004156/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00004875AM25
RA File Number	05AX04003174 AM25

Licence No and Date	0511029707/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025 , as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP WITH ACCESSORIES (OIL FIELD EQUIPMENTS). QUANTITY: 1 NOS ITEMS OF IMPORTS: Item No 1 to 313: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00004876AM25
RA File Number	05AX04003173 AM25
Licence No and Date	0511029708/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025 as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP WITH ACCESSORIES. QUANTITY: 1NOS ITEMS OF IMPORTS Item No 1 to 320: Net to net under GN-4 with accountability clause.	

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jun/202526/5			
Case Status	Case Approved			
Party Name	SARA SAE PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025			
HQ File Number	HQRNORM APPLY 00005181AM25			
RA File Number	05AX04003304 AM25			
Licence No and Date	0511029952/30/12/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FINISHED BOP HOSE FIRE FIGHTER, 2" X 45	2 NOS	HOSE FIRE FIGHTER, 2" X 45 FT, S.S ARMORED	WASTAGE NIL

	FT OIL FIELD EQUIPMENTS		COVER 5000 WP,2" MALE NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW	
			10001624 TEE BMI STD 2"	
2	FINISHED BOP HOSE FIRE FIGHTER, 2" X 10 FT OIL FIELD EQUIPMENTS	4 NOS	HOSE FIRE FIGHTER, 2" X 10 FT, S.S ARMORED COVER 5000 WP,2" MALE NPT END CONNECTION	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW	
			10001624 TEE BMI STD 2"	
3	FINSHED BOP HOSE FIRE FIGHTER 1-1/2" ID WP 5000PSI,40FT ENDS1 OIL FIELD EQUIPMENTS	6 NOS	HOSE FIRE FIGHTER 1-1/2" ID WP 5000PSI,40FT ENDS1	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW SME	
			105 TEE T	
4	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 30 FT OIL FIELD EQUIPMENTS	4 NOS	HOSE FIRE FIGHTER 1- 1/2"X30FT,S.S ARMORED COVER 5000 PSI WP,1- 1/2"MALE NPT END CONNECTION	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW SME	
			105 TEE T	
5	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 10 FT OIL FIELD	16 NOS	HOSE FIRE FIGHTER 1- 1/2"X10FT,S.S ARMORED COVER 5000 PSI WP,1-	WASTAGE NIL

	EQUIPMENT		1/2"MALE NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW SME	
			105 TEE T	
6	FINISHED BOP HOSE FIRE FIGHTER 1" X 90 FT OIL FIELD EQUIPMENT	2 NOS	HOSE FIRE FIGHTER 1"X90FT,S.S ARMORED COVER 5000 PSI WP,1"MALE NPT END CONNECTION	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY	
			FST10 1 TEE 3000 FORGED STEEL	
7	FINISHED BOP BOPHOSE,FIRE RESISTANT 1" X 35 FT OIL FIELD EQUIPMENT	2 NOS	BOP HOSE, FIRE RESISTANT 1" X 35 FT,5000 PSI WP	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY	
			FST10 1 TEE 3000 FORGED STEEL	
8	FINISHED BOP HOSE FIRE FIGHTER,1" X 25 FT OIL FIELD EQUIPMENT	6 NOS	HOSE,1"X25FT,5000 PSI W.PFIRE RETARDENT, 1" NPT MALE END	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY	
			FST10 1 TEE 3000 FORGED	

			STEEL	
9	FINISHED BOP HOSE FIRE FIGHTER 1" X 10 FT OIL FIELD EQUIPMENT	20 NOS	HOSE FIRE FIGHTER 1"X10FT,5000PSI WP 1"MALE NPT EN	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
10	FINISHED BOP FIRE RESISTANT HOSE, SIZE 1"WORKING PRESSURE OIL FIELD EQUIPMENT	10 NOS	FIRE RESISTANT HOSE,SIZE 1"WORKING PRESSURE:5000PS	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
11	FINISHED BOP FIRE RESISTANT HOSE ASSEMBLY,1"ID OIL FIELD EQUIPMENT	3 NOS	FIRE RESISTANT HOSE ASSEMBLY,1"ID,WP 5000 PSI,50FT	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY	
			FST10 1 TEE 3000 FORGED STEEL	
RA concerned may take suitable consequential action accordingly.				

Case No.	67 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005423AM25
RA File Number	07AX04001529 AM25
Licence No and Date	0711013246/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	68 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005424AM25
RA File Number	07AX04001541 AM25
Licence No and Date	0711013247/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	69 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	70 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and Date	0711013260/06/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required	

Case stands deferred

Case No.	71 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	72 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required	

Case stands deferred

Case No.	73 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005509AM25
RA File Number	03AX04005033 AM25
Licence No and Date	0311040251/08/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 17.06.2025, as under: Export item: Steam Turbine Blades (GSKW Project) – 1390 Nos (NET WEIGHT 415.64 KGS) Import item: ALLOY STEEL BAR WIDTH 30MM TO 45MM, thickness 45MM TO 75MM i. Wastage allowed in respect of import item: Wastage of 608.85% on net content basis after recovery may be allowed as against 814% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25

Licence No and Date	0711013292/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005593AM25
RA File Number	05AX04003280 AM25
Licence No and Date	0511030249/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00005595AM25
RA File Number	05AX04003291 AM25
Licence No and Date	0511030250/10/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025, as under:	
ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP(OIL FIELD EQUIPMENT)	
QUANTITY: 1 NOS	
ITEMS OF IMPORTS:	
Item No 1 to 132: Net to net under GN-4 with accountability clause.	
WASTAGE TO BE ALLOWED: NIL.	
QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	
RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jun/202526/5
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005700AM25
RA File Number	05AX04003594 AM25
Licence No and Date	0511030371/16/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025, as under:	

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 5000 PSI, PIPE RACK, MONITORING SYSTEM, BOP HOSES WITH ACCESSORIES(OIL FIELD EQUIPMENTS)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 221: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jun/202526/5
Case Status	Case Withdrawn
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025
Norms Committee Decision:	
The Committee considered the case and noted the following comments of Consultant (Tech-1) on portal:-	

“EXPORT AND IMPORT ARE WOOD ITEMS MAY BE REFERED TO NC 4”

Accordingly, the Committee decided to transfer the case to NC-4 for further necessary action in the matter.

Case No.	84 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006122AM25
RA File Number	06AX04000481 AM25
Licence No and Date	0611003376/10/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.06.2025, as under:	
Export product: Motor Vehicle Parts- Boot Stearing Rack made of Thermoplastic Vulcanizate Santoprene 101-87 (containing 41904.77 Kgs)	
Import item: Thermoplastic Vulcanizate Santoprene	

Wastage allowed on import item: 5% wastage on net content basis.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006364AM25
RA File Number	05AX04003928 AM25
Licence No and Date	0511031037/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00006384AM25
RA File Number	34AX04001020 AM25
Licence No and Date	3411006121/24/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for DL for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	89 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006483AM25
RA File Number	05AX04003956 AM25
Licence No and Date	0511031153/28/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.06.2025 as under:

ITEM OF EXPORT:

SARA SAE BOP CONTROL UNIT RATED 3000PSI AND SHEAR BOOST SYSTEM FOR 5000 PSI (PARTS FOR OIL FIELD EQUIPMENTS)

QUANTITY: 1NOS

ITEMS OF IMPORTS

Item No 1 to 121: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006559AM25
RA File Number	05AX04004118 AM25
Licence No and Date	0511031204/05/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Blow up diagram of export products.
2. Dimensional drawings/diagram of parts manufactured from imported raw materials.
3. Complete dimensions of all raw material imports, weight of each piece, number of pieces.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

7. GST invoice of scrap disposal.

8. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											
2.											

Case stands deferred

Case No.	91 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006565AM25
RA File Number	05AX04004065 AM25
Licence No and	0511031208/05/03/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.06.2025, as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP QUANTITY: 1 NOS ITEMS OF IMPORTS Item No 1 to 313: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006589AM25
RA File Number	03AX04006161 AM25
Licence No and Date	0311041885/06/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. Use of export product.

Case stands deferred

Case No.	93 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00006786AM25
RA File Number	03AX04006439 AM25
Licence No and Date	0311042338/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000083AM26
RA File Number	09AX04001226 AM25
Licence No and Date	0911009360/03/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

Application on ANF 4A & copy of AA are required

Case stands deferred

Case No.	95 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SPM MEDICARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000098AM26
RA File Number	05AX04004468 AM25
Licence No and Date	0511031788/04/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 17.06.2025, as under: ITEM OF EXPORT FLUSH SYRINGES IMPORT POLYPROPYLENE – 1.04KG/KG CONTENT IN EXPORT RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000104AM26
RA File Number	31AX04000497 AM25
Licence No and	3111004632/04/04/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 17.06.2025 as under: Import 1- 6930 kg. after recovery 2- 9680 kg. after recovery 3- 6164 kg. after recovery 4- 4626 kg. after recovery Note: Grade of item of import will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000105AM26
RA File Number	31AX04000498 AM25
Licence No and Date	3111004633/04/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 17.06.2025 as under: Import 1- 150 kg. after recovery 2- 57 kg. after recovery	

3- 285 kg. after recovery

4- 76 kg. after recovery

5- 11 kg. after recovery

Note: Grade of item of import will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000113AM26
RA File Number	31AX04000478 AM25
Licence No and Date	3111004637/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000120AM26
RA File Number	31AX04000506 AM25
Licence No and Date	3111004639/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000121AM26
RA File Number	31AX04000507 AM25
Licence No and Date	3111004640/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HINDUSTAN PENCILS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000136AM26
RA File Number	03AX04000028 AM26
Licence No and Date	0311042926/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000141AM26
RA File Number	08AX04000036 AM26
Licence No and Date	0811014670/08/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	103 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000150AM26
RA File Number	07AX04000036 AM26
Licence No and Date	0711014142/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000157AM26
RA File Number	31AX04000003 AM26
Licence No and Date	3111004645/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000160AM26
RA File Number	31AX04000001 AM26

Licence No and Date	3111004646/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000178AM26
RA File Number	31AX04000005 AM26
Licence No and Date	3111004648/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000199AM26
RA File Number	05AX04000030 AM26
Licence No and Date	0511031882/11/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Quantity of export product “Tower boom, lower[Z] (103011013400)” at S. No. 3 is 40 sets whereas corresponding quantity of import item “Rectangular Tube Part 103011013388” at S. No. 5 is only 20 sets and hence clarification thereof.
6. Details of indigenous items in export products, if any.
7. Blow-up diagram of export products labelling imported parts.

Case stands deferred

Case No.	108 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000200AM26
RA File Number	05AX04000021 AM26
Licence No and Date	0511031883/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for DL for** the following information as per comments of concerned TE:

1. Generic name and write-up of export product at S.No.3.
2. Quantitative justification for components on labelled blow-up diagram showing imported parts for each export product.
3. Calculation sheet with dimensional drawing justifying import quantity and wastage for raw materials.
4. Dimensions including length of tubes imported and that in export product.
5. Net weight and dimensional drawing of each export product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete

justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	109 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000204AM26
RA File Number	05AX04000022 AM26
Licence No and Date	0511031884/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Generic name and write-up of export product at S.No.1.
2. Blow-up diagram of each export product showing imported parts and parts made from imported raw materials with quantitative justification.
3. Calculation sheet with dimensional drawing justifying import quantity and wastage for raw materials.
4. Dimensions including length of tubes imported and that in export product.
5. Net weight and dimensional drawing of each export product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	110 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000205AM26
RA File Number	05AX04000013 AM26
Licence No and Date	0511031885/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Generic name and write-up of export products.
2. Blow-up diagram of each export product showing imported parts and parts made from imported raw materials with quantitative justification.
3. Calculation sheet with dimensional drawing justifying import quantity and wastage for raw materials.
4. Dimensions including length of tubes imported and that in export product.
5. Net weight and dimensional drawing of each export product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	111 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LINE O MATIC GRAPHIC INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000206AM26

RA File Number	08AX04000051 AM26
Licence No and Date	0811014686/11/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000209AM26
RA File Number	05AX04000023 AM26
Licence No and Date	0511031891/11/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Generic name and write-up of export products. 2. Blow-up diagram of each export product showing imported parts and parts made from imported raw materials with quantitative justification. 3. Calculation sheet with dimensional drawing justifying import quantity and wastage for raw materials. 4. Dimensions including length of tubes imported and that in export product. 5. Net weight and dimensional drawing of each export product. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	113 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000213AM26
RA File Number	06AX04000007 AM26
Licence No and Date	0611003522/11/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.06.2025, as under: Export product: Motor Vehicle Parts- Boot Stearing Rack made of Thermoplastic Vulcanizate Santoprene 101-87 (containing 41904.77 Kgs) Import item: Thermoplastic Vulcanizate Santoprene Wastage allowed on import item:5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LINEOMATIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000227AM26
RA File Number	08AX04000080 AM26
Licence No and Date	0811014703/15/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000230AM26
RA File Number	56AX04000009 AM26
Licence No and Date	5611003831/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000239AM26
RA File Number	05AX04000095 AM26
Licence No and Date	0511031906/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000243AM26
RA File Number	09AX04000025 AM26
Licence No and Date	0911009431/15/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
2. What is the finished weight of the Turbine Blade and the size thereof?
3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product.
4. Size and shape of the stainless-steel Bars.
5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
6. Reasons for asking for 4.40 liters, 3.15 liters, 5.00 liters, and 4.70 liters of coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations. What are the reasons the quantity of coolant differs in production?
6. All the documents should be certified by a Chartered Engineer.

Case stands deferred

Case No.	118 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000252AM26
RA File Number	08AX04000067 AM26
Licence No and Date	0811014722/16/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	119 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000255AM26
RA File Number	08AX04000073 AM26
Licence No and Date	0811014723/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	120 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000256AM26
RA File Number	08AX04000071 AM26
Licence No and Date	0811014724/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	121 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000257AM26
RA File Number	08AX04000070 AM26
Licence No and Date	0811014725/16/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	122 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000267AM26
RA File Number	08AX04000068 AM26
Licence No and	0811014734/16/04/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	123 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000270AM26
RA File Number	05AX04000078 AM26
Licence No and Date	0511031936/16/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the quantity of export? 2. Detailed technical notes on the manufacturing process, including the relevant flow sheet. 3. Detailed technical drawings with dimensions of the export product, catalogue, if any, may also be furnished.	

4. Weight of each export product.
5. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s).
6. Weight of the imported and indigenous inputs, separately for the product, for material balancing.

Case stands deferred

Case No.	124 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000282AM26
RA File Number	31AX04000013 AM26
Licence No and Date	3111004670/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	125 / NC/1/MEET/Jun/202526/5
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Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000285AM26
RA File Number	07AX04000055 AM26
Licence No and Date	0711014194/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Blow up diagram of export products.
2. Dimensional drawings/diagram of parts manufactured from imported raw materials.
3. Complete dimensions of all raw material imports, weight of each piece, number of pieces.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.
7. GST invoice of scrap disposal.
8. Following data in Excel sheet for raw material imported:

S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											

2.											
Case stands deferred											

Case No.	126 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000286AM26
RA File Number	34AX04000025 AM26
Licence No and Date	3411006303/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred

Case No.	127 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000290AM26
RA File Number	09AX04000023 AM26
Licence No and Date	0911009449/17/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. Coloured drawing of the export item, which indicates the size of the raw material, the size of the finished export items, the weight of the raw material, and the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported aluminium castings and bars. 4. All the documents should be certified by a Chartered Engineer. Case stands deferred	

Case No.	128 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000308AM26
RA File Number	31AX04000012 AM26
Licence No and Date	3111004679/17/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	129 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000315AM26
RA File Number	05AX04000001 AM26
Licence No and Date	0511031982/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed technical notes on the manufacturing process, including the relevant flow sheet.
2. Detailed technical drawings with dimensions of the export product and a catalogue, if any, may also be furnished.
3. Weight of the Export Product.
4. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s).
5. Weight of the imported and indigenous inputs, separately for the product, for material balancing.

Case stands deferred

Case No.	130 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000316AM26
RA File Number	05AX04000041 AM26
Licence No and Date	0511031983/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.06.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 3000 PSI WP(OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 148: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000317AM26
RA File Number	05AX04000042 AM26
Licence No and Date	0511031984/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.06.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 3000 PSI WP(OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 148: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000549AM26
RA File Number	05AX04000294 AM26
Licence No and Date	0511032238/30/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.06.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 3000 PSI WP(OIL FIELD EQUIPMENT)

QUANTITY: NOS

ITEMS OF IMPORTS:

Item No 1 to 125: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000863AM26
RA File Number	31AX04000049 AM26
Licence No and Date	3111004789/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000911AM26
RA File Number	05AX04000437 AM26
Licence No and Date	0511032695/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000912AM26
RA File Number	05AX04000534 AM26
Licence No and Date	0511032696/20/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	136 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000917AM26
RA File Number	09AX04000144 AM26
Licence No and Date	0911009671/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000924AM26
RA File Number	05AX04000598 AM26
Licence No and Date	0511032723/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000958AM26
RA File Number	05AX04000316 AM26

Licence No and Date	0511032743/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000961AM26
RA File Number	05AX04000604 AM26
Licence No and Date	0511032752/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ENDRESS + HAUSER FLOWTEC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00000971AM26
RA File Number	03AX04000823 AM26
Licence No and Date	0311044057/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00001003AM26
RA File Number	05AX04000386 AM26
Licence No and Date	0511032803/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001007AM26
RA File Number	31AX04000072 AM26
Licence No and Date	3111004819/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001032AM26
RA File Number	34AX04000159 AM26
Licence No and Date	3411006485/23/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product.	

2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
Case stands deferred

Case No.	144 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001051AM26
RA File Number	03AX04000770 AM26
Licence No and Date	0311044180/24/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	RELIABLE AUTOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

HQ File Number	HQRNORM APPLY 00001094AM26
RA File Number	31AX04000080 AM26
Licence No and Date	3111004845/27/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Complete dimensions of import item. 2. Part number of export item. 3. Export item description is RETAINER,FIN and the drawing attached has product description Ring-Housing and hence clarification thereof. 4. Legible copy of export product dimensional drawing with export product description and part number. 5. Reason for importing rectangular bar for manufacture of export product fin retainer which as per drawing appears to be ring shaped. 6. Input blank size for manufacture of export product. 7. Calculation sheet for import requirement and wastage to be supported by dimensional drawings. Case stands deferred	

Case No.	146 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001110AM26
RA File Number	03AX04000873 AM26
Licence No and Date	0311044275/28/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	TECHNO AIRCON INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001121AM26
RA File Number	05AX04000738 AM26
Licence No and Date	0511032962/28/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001133AM26
RA File Number	07AX04000335 AM26
Licence No and Date	0711014569/28/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001147AM26
RA File Number	33AX04000016 AM26
Licence No and Date	3311002714/29/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	150 / NC/1/MEET/Jun/202526/5
Case Status	Case Approved
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001174AM26
RA File Number	06AX04000112 AM26
Licence No and Date	0611003667/30/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.06.2025, as under: Export product: Motor Vehicle Parts- i) Protector Steering Rack Boot made of Thermoplastic Vulcanizate Santoprene 103-40 (containing 10476.20Kgs) ii) Boot Steering Rack made of Thermoplastic Vulcanizate Santoprene 103-40 (containing 10476.20Kgs) Import item: Thermoplastic Vulcanizate - Santoprene 103-40 Wastage allowed on import item:5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00001190AM26
RA File Number	31AX04000084 AM26
Licence No and Date	3111004855/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001206AM26
RA File Number	07AX04000353 AM26
Licence No and Date	0711014597/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001220AM26
RA File Number	08AX04000359 AM26
Licence No and Date	0811015180/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Jun/202526/5
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Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001225AM26
RA File Number	03AX04001058 AM26
Licence No and Date	0311044418/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Jun/202526/5
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 5 and 17/06/2025
HQ File Number	HQRNORM APPLY 00001232AM26
RA File Number	03AX04001074 AM26
Licence No and Date	0311044426/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Minutes of Offline Cases

Case No.1	M/s POWERWIND LIMITED	Status of case
M.No.: NC/1/MEET/June/202526/3 (Offline Cases) dated 17.06.2025		
AA No. : 0510394137 dated 07/05/2015		
HQ. No.: 018005000180AM16	Subject: Review application for fixation of ad-hoc norms.	Approved.
Case history: The case of the firm for fixation of norms against Advance Authorization No.0510394137 dated		

07/05/2015, was rejected in the Norms Committee-1 meeting dated 05/01/2016 and the decision of the committee was as under:

“The committee noted that the firm has not replied to the C&PC deficiency letter F.No.46011/64/2014-PC-II dated 11.09.2015 followed by reminder dated 29.10.2015 and final reminder dated 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.”

2. The firm has now submitted offline application dated 07.02.2025 against the said decision and requested for condonation of delay in submission of review application.

3. Regarding filing of review application, the following has been clarified by the Policy Circular No.03/2024 dated 30.05.2024:-

“Hence, it is clarified that, in the interest of export promotion and to promote ease of doing business, in all cases where Norm’s Committee decision were taken before 01.04.2023, the AA holder, who wishes for a review, may file their review application till 31.12.2024. No such review will be entertained beyond this date.”

Further, the following has been clarified vide the Addendum to Policy Circular No.03/2024, dated 31.05.2024:-

“In reference to Policy Circular No.03/2024 dated 30.05.2024, it is informed that such review will be applicable only for cases where Advance Authorization was issued on or after 01.04.2019 and no review decision had already been taken by the NC.”

4. The case was referred to Tech-1 for comments vide mail dated 19.03.2025 and subsequently, a DL was received from Tech-1 vide mail dt.21.03.25. As per the order of the Chairman, NC-1 on the review application, the case was considered by NC-1 in its meeting dated 21.03.2025 as offline case and the Committee decided **to call for** the following information as per comments of concerned TE:

1. QTY AND WEIGHT OF ACTUAL EXPORTS

2. QTY AND WEIGHT OF ACTUAL IMPORTS

3. WEIGHT OF VARIOUS ITEMS IMPORTED WITH ITS END USE

[4. IN](#) ITEM OF IMPORTS INDICATE ITS END USE (RAW MATERIAL, COMPONENTS, CONSUMABLES)

5. GENERIC NAME OF IMPORT WHEREVER TRADE NAME IS PROVIDED

6. % WASTAGE CLAIMED FOR EACH IMPORT ITEM

7. DETAILS OF INDIGENOUS INPUT USED

8. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT IN WEIGHT BASIS

5. Subsequently, DL reply received from the firm was referred to Tech-1 vide mail dated 23.04.25 for comments. The case was last considered in NC-1 meeting dated 16.05.2025 and the Committee decided to call for Net weight of export product. The firm has not yet furnished the said information. The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 19.06.2025, as under:

Total exports, as per shipping bills against import licence no. 0510394137 dated 07.05.2015 for exports of 6 nos. of Nacelle and Spinner cover for Wind Turbine, detailed as below:

No	Item of Export	Quantity	Total Weight
	Nacelle and Spinner Cover for Wind Turbine	6	103538.00 KGS Kgs

SL NO.	DESCRIPTION	Unit	Qty
1	Divinycell MX10-8 5 GSC30 PFC20 1220X813X5MM	(SQM)	198.00
2	Divinycell MX10-8 10 GSC30 PFC20 1220X813X10MM	(SQM)	207.90
3	Divinycell MX10-8 15 GSC30 PFC20 1220X813X15MM	(SQM)	1049.40
4	Divinycell MX10-8 20 GSC30 PFC20 1220X813X20MM	(SQM)	579.15
5	Divinycell MX10-8 25 GSC30 PFC 2440X1220X25MM	(SQM)	1140.40
6	Divinycell MX10-8 30 GSWC PFC 1220X813X30MM	(SQM)	1405.80
7	907387-Epikure(TM) curing agent MGS RIMH 1366 IBC	K.G	7,400.00
8	907412-EPIKOTE(TM) Resin MGS RIMR 135	K.G	62,400.00
9	907336-EPIKOTE Resin MGS LR 135	K.G	2880.00
10	907144-EPIKOTE(TM) Resin MGS BPR 135G3	K.G	9,660.00

11	907119-Epikure curing agent MGS BPH 137G	K.G	5,000.00
12	907245-Epikure curing agent MGS LH 136	K.G	1000.00
13	907391-Epikure(TM) curing agent MGS RIMH 137	K.G	9,900.00
14	Pro Balsa PB 19.05 GS C O 1220x610x19.05mm	(SQM)	2467.02
15	Pro Balsa PB 25.4 GS CO 1220x610x25.4mm	(SQM)	241.87
16	13262.0000.3.011 SEEVENAX- PROZESSCOAT 132- 62 FARBLOS/TRANSPAR ENT	K.G	1075.00
17	13512.0000.0.312 SEEVENAX- HARTER/HARDENER 135-12	K.G	273
18	49127.7802.3.048 ALEXIT- MODELLIERSPACHTE L S 491-27 7802 LICHTGRAU / LIGHT GREY	K.G	420
19	49527.0000.0.002 ALEXIT-ZUSATZ / HARDENER 495-27	K.G	84
20	49124.10NH.7.048 ALEXIT- WISCHFULLER 491-24 10NH GELB	K.G	140
21	49524.0000.0.002 ALEXIT- HARTEK / HARDENER 495-24	K.G	36
22	44271.7035.7.001 ALEXIT-LEADING EDGE PROTECTION 442-71 RAL 7035 LICHTGRAU / LIGHT GREY	K.G	96
23	44571.0000.0.002 ALEXIT-HARTEK / HARDENER 445-71	K.G	48
24	471 RK.7035.W.011 ALEXIT-TOPCOAT 471-RK RAL 7035 -LICHTGRAU / LIGHT GREY	KG	2250

25	405RK.0000.0.066 ALEXIT-HARDENER 405-RK	KG	227.5	RA concerned may take suitable consequential action accordingly.
26	902RH.0000.0.199 ALEXIT-THINNER 902 -RH ROLL, HOT CLIMATE	KG	150	
27	A2049 2 LAYER LAMINATE STANDARD	SQM	2116.5	
28	M8615 450-130 2STGlass Fibers Mats	KG	400	
29	MGSRIMR 935	KG	Not allowed	
30	MGSRIMR 937	KG	Not allowed	
31	Extension Bolt M30x328 10.9 DT/DS black Bolt PW56 M30x328 10.9	NOS	700	
32	TRANSVERSAL BOLT M60x75 DT/DS black Transversal Bolt Pw-56	NOS	500	
33	Electric Chain Hoist GCH 500 1HFS 82PW, ACC Drawing 9401.3043.3 and120412 10	NOS	Not allowed	

Case No.2	M/s POWERWIND LIMITED	Status of case
M. No.: NC/1/MEET/June/202526/3 (Offline Cases) dated 17.06.2025		
AA No. : 0510375759 dated 09/01/2014		
HQ. No.: 018005000043AM15	Subject: Review application for fixation of ad-hoc norms.	Approved.
Case history: The case of the firm for fixation of norms against Advance Authorization No. 0510375759 dated		

09/01/2014, was rejected in the Norms Committee-1 meeting dated 06/01/2015 and the decision of the committee was as under:

“The Committee noted that the firm has not replied to the final reminder dated 12.11.2014 and decided to reject the case with the direction to the firm to pay the applicable customs duty with interest. RA may take action accordingly.”

2. The firm has now submitted offline application dated 07.02.2025 against the said decision and requested for condonation of delay in submission of review application.

3. Regarding filing of review application, the following has been clarified by the Policy Circular No.03/2024 dated 30.05.2024:-

“Hence, it is clarified that, in the interest of export promotion and to promote ease of doing business, in all cases where Norm’s Committee decision were taken before 01.04.2023, the AA holder, who wishes for a review, may file their review application till 31.12.2024. No such review will be entertained beyond this date.”

Further, the following has been clarified vide the Addendum to Policy Circular No.03/2024, dated 31.05.2024:-

“In reference to Policy Circular No.03/2024 dated 30.05.2024, it is informed that such review will be applicable only for cases where Advance Authorization was issued on or after 01.04.2019 and no review decision had already been taken by the NC.”

4. The case was referred to Tech-1 for comments vide mail dated 19.03.2025. As per the order of the Chairman, NC-1 on the review application, the case was considered by NC-1 in its meeting dated 21.03.2025 as offline case and the Committee decided **to call for** the following information as per comments of concerned TE:

1. DETAILS OF ACTUAL EXPORT AND IMPORT MADE IN WEIGHT TERMS

2. GENERIC NAMES OF IMPORT ITEMS

3. COPY OF SHIPPING BILL INDICATING WEIGHT OF EXPORT MADE

4. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT MADE IN WEIGHT TERMS WITH DETAILS OF INDIGENOUS INPUTS IN WEIGHT SINCE WASTAGE SHOWN NIL IN APP 4E

5. PROCESS OF MFG STEPWISE IN DETAIL

5. Subsequently, a DL was issued to the firm vide mail dated 03.04.2025. The case was last considered in NC-1 meeting dated 16.05.2025 and the Committee decided to issue the reminder to the applicant to submit the requisite information/documents within 15 days. The reply of the firm is still awaited. The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 19.06.2025, as under:

Total exports, as per shipping Bills against import licence no. 0510375759 dated 09.01.2014 for exports of 7 nos. of Rotor Blades for Wind Turbine, detailed below:

No.	Item of Export	Quantity	Total Weight
1.	Rotor Blades for Wind Turbine	7	52882.0 KG

SL NO.	DESCRIPTION	Unit , as per adv. license	Qty.
1	ProBalsa PB 19.05 GS CO 1220X610X 19.05mm	Sq.meter	1,148.48
2	ProBalsa PB 25.04 GS CO 1220X610X 25.04mm	Sq.meter	79.95
3	Divinycell MX 10-8 5 GSC30 PFC 1220X813X5 mm	Sq.meter	396.00
4	Divinycell MX 10-8 10 GSC30 PFC 1220X813X10 mm	Sq.meter	148.50
5	Divinycell MX 10-8 15 GSC30 PFC 1220X813X15 mm	Sq.meter	970.20
6	Divinycell MX 10-8 20 GSC30 PFC 1220X813X20 mm	Sq.meter	163.35
7	Divinycell MX 10-8 25 GSC30 PFC 1220X813X25 mm	Sq.meter	249.48
8	Divinycell MX 10-8 30 GSC30 PFC 1220X813X30mm	Sq.meter	455.40
9	Epikure curing agent MGS RIMH 1366	K.G	4,500.00
10	EPIKOTE Resin MGS RIMR 135	K.G	26,000.00
11	EPIKOTE Resin MGS LR 135 Drum 240kg	K.G	1,440.00

12	EPIKOTE Resin MGS BPR 135G3	K.G	6,900.00
13	Epikure curing agent MGS BPH 137BPH 137G	K.G	3,000.00
14	Epikure curing agent MGS LH 136 drum 200kg	K.G	600.00
15	Epikure curing agent MGS RIMH 137	K.G	4,500.00
16	RELEST® WIND GELCOAT TRANSPERANT	K.G	573.4
17	RELEST® HARDENER PUR 13	K.G	309.5
18	ALEXIT-TOPCOAT 471-(RAL-3020)	K.G	200.00
19	ALEXIT-HARDENER 405	K.G	Not allowed
20	ALEXIT-TOPCOAT 471- (RAL-2009)	K.G	200.00
21	ALEXIT-Modellierspachtel S 491-27 7802 LIGHTGRAU/LIGHT GREY	K.G	100.00
22	ALEXIT-ZUSATZ/HARDENER 495-27	K.G	30
23	ALEXIT WISCHULLER 491-24 10 NH YELLOW/GELB	K.G	40.00
24	ALEXIT-HARTER/HARDENER 495-24	K.G	18.00
25	ALEXIT LEASING EDGE PROTECTION 442-71 7035 LIGHTGRAU/LIGHT GREY	K.G	72.00

26	ALEXIT-HARTER/HARDENER 445-71	K.G	36.00
27	ALEXIT-TOPCOAT 471- 7035 LIGHTGRAU/LIGHT GREY	K.G	775.00
28	ALEXIT-HARDENER 405	K.G	117.50
29	ALEXIT-THINNER 902-RH	K.G	30.00
30	CFM M8615 450-130 2ST	K.G	400.00
31	TOPAZ Membran PU mikroporos UNI001 WHITE-001	Sq.meter	1,000.00

RA concerned may take suitable consequential action accordingly.
